1515

## NATIONAL DISCIPLINE SCHEME

314. SHRI R. R. DIWAKAR: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 815 in the Rajya Sabha on 3rd October, 1964 and state:

- (a) whether the National Discipline Scheme is still operating in Secondary Schools:
- (b) if so, in which States it is operating:
- (c) what is the total number of students covered by the Scheme today; and
- (d) whether Government is going to extend it to all schools in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) Yes, Sir.

- (b) All States except Madras.
- (c) 22.5 lakhs approximately.
- (d) It is proposed to replace the existing programmes under the National Discipline Scheme, ACC and Physical Education by one Integrated programme called the 'National Fitness Corps' from the 1st of April, 1965, and to extend it to all the schools in the country as quickly as possible.

COMMISSION ON SERVICE CONDITIONS OF SCHOOL TEACHERS

315. SHRI SITARAM JAIPURIA: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that Dr. V. K. R. V. Rao, a member of the Planning Commission, while inaugurating the Seventh Annual Session of the All-India Primary School Teachers' Federation on the 5th November, 1964, pleaded for a Central Commission to go into the structure and service conditions of primary and middle school teachers; and
- (b) if so, what is Government's reaction to his suggestion?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Government have not been officially informed about the statements made by Dr. V. K. R. V. Rao in the meeting in question.

to Questions

(b) Does not arise.

12 Noon

THE CALCUTTA PORT (AMEND-MENT) BILL, 1964 (TO AMEND SECTIONS 91, 112, 13, 135 AND 142)

M. P. BHARGAVA Pradesh): Sir, I move for leave to introduce a Bill further to amend the Calcutta Port Act, 1890.

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: Sir, I introduce the Bill.

THE BOMBAY PORT TRUST (AM-ENDMENT) BİLL, 1964 (TO AM-END SECTIONS 61A AND 87 SUBSTITUTION OF SECTION 61B)

SHRI M. P. BHARGAVA: (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Bombay Port Trust Act, 1879.

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: Sir, I introduce the Bill.

THE MAJOR PORT TRUSTS (AM-ENDMENT) BILL, 1964 (TO AMEND SECTIONS 42 AND 120)

SHRI M. P. BHARGAVA; (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Major Port Trusts Act. 1963.

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: Sir, I introduce the Bill.